

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 350/582/2018

Date of order : 3.56.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

AJANTA GOSWAMI

VS

UNION OF INDIA & ORS.

For the applicant : Mr.K.Sarkar, counsel  
Ms.A.Sarkar, counsel

For the respondents: Ms.D.Nag, counsel

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

Mr.K.Sarkar, ld. Counsel assisted by Ms. A.Sarkar, ld. Counsel appeared for the applicant and Ms.D.Nag, ld. Counsel appeared for the respondents.

2. By making this OA the applicant has approached this Tribunal under Section 19 of Administrative Tribunals Act, 1985 seeking the following reliefs :

- a) to issue direction upon the respondents to cancel, quash, set aside the impugned order of transfer/posting dated 17.4.2018 in respect of the applicant from ADG(ER)-1 CPWD, Kolkata – KCED-VII Kolkata forthwith;
- b) to issue further direction upon the respondents and their men and agents to allow the applicant to join in any vacant post of “Office Superintendent” in Nizam Palace forthwith;
- c) to issue appropriate necessary direction to produce the connected departmental records as also the records regarding the placement committee at the time of hearing;
- d) any other order or orders as the Hon'ble Tribunal deem fit and proper.

3. Ld. Counsel for the applicant fairly submitted that at this stage, the applicant will be satisfied if the respondent authorities are directed to consider this OA as a representation and dispose of the same within a specific time frame. Ld. Counsel for the respondents has no objection if such prayer is allowed.

4. By accepting the prayer of the ld. Counsel for the applicant, I dispose of the present OA by directing the applicant to produce the entire Original Application before the respondent authorities which the respondents shall treat

as representation and consider the case of the applicant by taking note of the medical ground of the applicant as appeared in Annexure A/3 and A/4 in accordance with law within a period of two months from the date of receipt of such representation. The decision so arrived shall be reasoned and speaking one and will be communicated to the applicant forthwith. Till such time the applicant shall not be disturbed from the present place of posting.

5. With the above observation and direction the OA stands disposd of. No order as to costs.

(MANJULA DAS)  
JUDICIAL MEMBER

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